



**ROC.NO.783/2015-B.SPL.**

Sir/Madam,

**SUB: NATIONAL LEGAL SERVICES AUTHORITY (NALSA)** – Filling up of the post of Director in National Legal Services Authority, New Delhi on deputation basis for a period of one year on deputation terms and conditions and subject to Recruitment Rules - Willingness from the District Judges called for - Regarding.

**REF:** Letter No F.No.A/3/2004-NALSA/5354, Dated: 22.01.2015, from the Under Secretary, Government of India, National Legal Services Authority, Department of Legal Affairs, New Delhi, along with the Vacancy Circular.

-oOo-

I am to state that the Under Secretary, Government of India, National Legal Services Authority, Department of Legal Affairs, New Delhi, in his letter referred to above has stated that the post of Director in the National Legal Services Authority, New Delhi, on deputation basis for a period of one year and the **upper age limit of deputation shall not be exceeding 56 years.** The letter of the Under Secretary, Government of India, National Legal Services Authority, New Delhi, along with the vacancy circular are placed in the High Court's official Web site i.e., <http://hc.tap.nic.in>.

As has been directed, I am to state that the High Court upon considering the said notification decided to call for willingness applications from the Officers working in the cadre of District Judges and thus requested to circulate among the District & Sessions Judges, working in your District/ Unit and informed further that the Officers, who are eligible may download the copy of the letter from the High Court's official Web Site and submit their willingness applications (in original), directly to the High Court, on or before 04.02.2015 by **SPEED POST or any other source, before 5:00 p.m.,.** Further, the applications received after 04.02.2015 will not be forwarded

Yours faithfully

*S. Jagannadham*  
REGISTRAR (VIGILANCE)

**Copy to:**

- 1 The Chief Judge, City Civil Court, Hyderabad.
- 2 The Metropolitan Sessions Judge, Hyderabad.
- 3 The Chief Judge, City Small Causes Court, Hyderabad.
- 4 **THE PRL. DISTRICT AND SESSIONS JUDGES:**  
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
- 5 The Central Project Co-ordinator, High Court of Judicature at Hyderabad.  
(with a request to upload the letter along with the letter of the Under Secretary to the Government of India, New Delhi along with its enclosures in the High Court's Official website.)

5382

F.No. A/3/2004-NALSA/5394.  
Government of India  
National Legal Services Authority  
Department of Legal Affairs



12/11, Jam Nagar House, Shahjahan Road,  
New Delhi-110011  
Ph. No. 23386176, Fax No. 23382121

January 22, 2015

783 To

The Registrar General,  
Andhra Pradesh High Court,  
Hyderabad -500 066.

**Sub: Vacancy Circular for the post of Director in the National Legal Services Authority on deputation basis.**

892

Sir,

I am directed to forward herewith a Vacancy Circular for the Post of Director in the National Legal Services Authority on deputation basis with the request that the Circular may kindly be circulated to the Judicial Officers under your jurisdiction and also display it on the Notice Boards/Websites of the High Courts and Subordinate Courts.

(F to ROW)  
on 29/1/15



Yours faithfully,

  
(G.B. Ravichandran)  
Under Secretary

Encls: as above

No. A/3/2004-NALSA/  
Government of India  
National Legal Services Authority  
Department of Justice

12/11, Jam Nagar House, Shahjahan Road  
New Delhi-110011  
Ph. No. 23386176, Fax No. 23382121

22.01.2015

**VACANCY CIRCULAR**

The National Legal Services Authority, a Statutory Body constituted under an Act of Parliament, proposes to fill up the following posts on deputation basis.

S.No	Nomenclature of the post	Scale of Pay	No. of Post	Eligibility
1.	Director	PB-4, Pay Rs. 37,000- 67,000 with Grade Pay of Rs. 8,700	1 (one)	"The officers holding analogous post on regular basis in Central/State Governments/Union Territories/Autonomous Bodies or a person belonging to the State Judicial Service holding the pay band of Rs. 15,600-39,100 with Grade Pay of Rs. 7,600/- or equivalent on regular basis for 5 years and possessing degree in law. The persons having experience in administration, judicial and legal aid work shall be given preference."

**Note :-**The period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or Department of the Central Government/State Government shall ordinarily not to exceed 5 years and will be subject to the age of superannuation as determined by Government of India (GOI). The upper age limit for deputation shall not be exceeding 56 years, as on the closing date of the receipt of application.

The applications in the prescribed form (Annexure-A) of the suitable officers who satisfy the requirements and whose services can be spared immediately may kindly be forwarded along with the attested copies of ACRs for the last five years and Vigilance Clearance so as to reach the undersigned on or before 06.02.2015. Application received after the stipulated date will not be entertained.

The appointment shall be made initially for a period of one year on usual deputation terms and conditions and subject to Recruitment Rules to be finalized by the National Legal Services Authority. The post will carry pay and allowances as per the current rates in terms of the 6<sup>th</sup> Central Pay Commission as notified by the Central Government from time to time.

  
(G.B. RAVICHANDRAN  
UNDER SECRETAR)

All the Hon'ble High Courts

Annexure-A

**Application for the Post of Director in National Legal Services Authority**

1. Name and Address (in Block Letters)
2. Date of Birth( in Christian Era)
3. Date of Retirement
4. Educational Qualifications
5. Details of Employment, in chronological order:

<b>Office/ Institution</b>	<b>Post Held</b>	<b>From</b>	<b>To</b>	<b>Pay Band and Grade Pay</b>	<b>Nature of duties (in detail)</b>

6. Nature of present employment i.e. Ad-hoc or Temporary or Quasi-Permanent or Permanent.
7. In case the present employment is held on deputation basis, please state:-
  - (a) The date of Initial appointment.
  - (b) Period of appointment on deputation.
  - (c) Name of the parent office/organisation to which you belong.
8. Additional information, if any, which you would like to mention in support of your suitability for the post.

Date

Signature of the Candidate  
Address:

**Countersigned  
(Employer with seal)**

**Certificate to be furnished by the Employer Head of Office/Forwarding Authority**

1. It is certified that there is no vigilance/disciplinary case either pending or is being contemplated against him/her.
2. His/Her integrity is certified as beyond doubt.

Signature

(Name)

Designation & Tel. No.

Place:  
Dated: